

The Goa Town and Country Planning (Amendment) Bill, 2023

(Bill No. 3 of 2023)

A

BILL

further to amend the Goa Town and Country Planning Act, 1974 (Act 21 of 1975).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Goa Town and Country Planning (Amendment) Act, 2023.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. **Amendment of section 17.**— In section 17 of the Goa Town and Country Planning Act, 1974 (Act 21 of 1975),-
 - (i) the existing provision shall be numbered as sub section (1);
 - (ii) after sub section (1) as so numbered, the following sub-section shall be inserted, namely:-

“ (2) Notwithstanding anything contained in sub-section (1), if the Government is of the opinion that alteration/modification is necessary to be carried out to the regional plan for the purpose of rectifying any inadvertent error that has occurred in the regional plan, and for correction of inconsistent/incoherent zoning proposals in the regional plan, it may direct the Chief Town Planner (Planning) to carry out such alteration/ modification to the regional plan and the Chief Town Planner (Planning) shall by notification in the Official Gazette carry out such alteration/modification to the regional plan in such manner and only to such extent as prescribed.”.

Statement of Objects and Reasons

The Bill seeks to amend section 17 of the Goa Town and Country Planning Act, 1974 (Act 21 of 1975) so as to provide for rectification of errors in the regional plan and correction of inconsistent/incoherent zoning proposals in the regional plan, in accordance with rules that may be made in this behalf.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

Clause 1 (2) of the Bill empowers the Government to issue Notification for appointing a date for bringing into force the Act.

Clause 2 of the Bill empowers the Government to frame rules for prescribing the manner and the extent of rectifying the errors in the regional plan and correction of inconsistent/incoherent zoning proposals in the regional plan.

These delegations are of normal character.

Porvorim – Goa
16th January, 2023

(Vishwajit Rane)
Hon'ble Minister for (TCP)

Assembly Hall,
Porvorim – Goa
16th January, 2023

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa

ANNEXURE

**Extract of Section 17 of the Goa
Town and Country Planning Act,
1974 (Act 21 of 1975)**

17. Revision of regional plan. — If the Government, at any time after a regional plan has been published in the Official Gazette, is of the opinion that a revision of such regional plan is necessary, it may direct the Chief Town Planner to undertake the revision of the regional plan and thereupon the foregoing provisions of this Act relating to the preparation of the regional plan shall, as far as may be, apply to the revision of a regional plan under this section.

Assembly Hall,
Porvorim – Goa
16th January, 2023

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa